

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 111

IA No. 1350/2023  
In  
CP(IB) No. 165/Chd/Hry/2022

**IN THE MATTER OF:**

HIPAD Technology India Pvt. Ltd. ...Petitioner/ Operational Creditor

Vs.

Oppo Mobiles India Private Limited ...Respondent/ Corporate Debtor

**Under Section:** 9 & 60(5), IBC 2016

**Order delivered on 24.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Rakshit Gupta, Advocate

For the Respondent : Mr. Irshaan Singh, Advocate

**ORDER**

A date is requested by learned counsel for the respondent for filing short written submissions. Let the same be filed within one week with a copy in advance to the counsel opposite. It would be the last opportunity. List the matter for arguments on 04.06.2024.

-sd-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM